

# Government of Jammu and Kashmir Finance Department

Civil Secretariat, Jammu

## Notification Jammu, the 27th March, 2018

244 In exercise of the powers conferred by section 164 of the Jammu and Kashmir Goods and Services and 2017 (Act No. V of 2017), the State Government hereby makes the following amendments in the analysis and Services Tax Rules, 2017, namely:-

- with effect from the date of publication of this notification in the Central Gazette, in rule 117, in sub-rule (4), in clause (b), for sub-clause (iii), the following shall be substituted, namely:-
  - "(iii) The registered person availing of this scheme and having furnished the details of stock held by him in accordance with the provisions of clause (b) of sub-rule (2), submits a statement in FORM GST TRAN 2by 31st March 2018, or within such period as extended by the Commissioner, on the recommendations of the Council, for each of the six tax periods during which the scheme is in operation indicating therein, the details of supplies of such goods effected during the tax period;";
- for rule 138, the following rule shall be substituted, namely:-

Information to be furnished prior to commencement of movement of goods and generation of e
in bil.-(1) Every registered person who causes movement of goods of consignment value exceeding fifty

in said rupees—

in relation to a supply; or

(ii) for reasons other than supply, or

(ii) due to inward supply from an unregistered person,

tebre commencement of such movement, furnish information relating to the said goods as specified in the FORM GST EWB-01, electronically, on the common portal along with such other information as may accurate on the common portal and a unique number will be generated on the said portal:

Provided that the transporter, on an authorization received from the registered person, may furnish in Part A of FORM GST EWB-01, electronically, on the common portal along with such other transporter as may be required on the common portal and a unique number will be generated on the said portal;

Provided further that where the goods to be transported are supplied through an e-commerce operator vacurier agency, on an authorization received from the consignor, the information in Part A of FORM GST may be furnished by such e-commerce operator or courier agency and a unique number will be realed on the said portal:

Provided also that where goods are sent by a principal located in one State or Union territory to a job located in any other State or Union territory, the e-way bill shall be generated either by the principal or the backer, if registered, irrespective of the value of the consignment:

Provided also that where handicraft goods are transported from one State or Union territory to another Union territory by a person who has been exempted from the requirement of obtaining registration under and (ii) of section 24, the e-way bill shall be generated by the said person irrespective of the value of exchangement

The SRO Notification. SRO-GST-18 dated 15th September, 2017 issued by Finance Department Government and Kashmir as amended from time to time

and 2. For the purposes of this rule, the consignment value of goods shall bethe value, determined in an invoice with the provisions of section 15, declared in an invoice, a bill of supply or a delivery challan, as the may be, issued in respect of the said consignment and also includes the central tax, State or Union territory the invoice is issued in respect of both exempt and taxable supply of goods.

where the goods are transported by the registered person as a consignor or the recipient of supply as the signed, whether in his own conveyance or a hired one or a public conveyance, by road, the said person shall the e-way bill in FORM GSTEWB-01 electronically on the common portal after furnishing information in the tBot FORM GST EWB-01.

Where the goods are transported by railways or by air or vessel, the e-way bill shall be generated by the stand person, being the supplier or the recipient, who shall, either before or after the commencement of transfer, on the common portal, the information in Part B of FORM GST EWB-01:

Provided that where the goods are transported by railways, the railways shall not deliver the goods as the e-way bill required under these rules is produced at the time of delivery.

where the e-way bill is not generated under sub-rule (2) and the goods are handed over to a transporter for apportation by road, the registered person shall furnish the information relating to the transporter on the amon portal and the e-way bill shall be generated by the transporter on the said portal on the basis of the furnished by the registered person in Part A of FORM GST EWB-01:

Provided that the registered person or, the transporter may, at his option, generate and carry the e-way see if the value of the consignment is less than fifty thousand rupees:

Provided further that where the movement is caused by an unregistered person either in his own page or a hired one or through a transporter, he or the transporter may, at their option, generate the explin FORM GST EWB-01 on the common portal in the manner specified in this rule:

Provided also that where the goods are transported for a distance of upto fifty kilometers within the to Union territory from the place of business of the consignor to the place of business of the transporter for the transportation, the supplier or the recipient, or as the case may be, the transporter may not furnish the task of conveyance in Part B of FORM GST EWB-01.

irination 1.—For the purposes of this sub-rule, where the goods are supplied by anunregistered supplier to a spent who is registered, the movement shall be said to be caused by such recipient if the recipient is known at

Formation 2 - The e-way bill shall not be valid for movement of goods by roadunless the information in Part-B IFORM GST EWB-01 has been furnished except in the case of movements covered under the third proviso to the proviso to sub-rule (5).

Upon generation of the e-way bill on the common portal, a unique e-way bill number (EBN) shall be available to the supplier, the recipient and the transporter on the common portal.

Where the goods are transferred from one conveyance to another, the consignor or the recipient, who provided information in Part A of the FORM GST EWB-01, or the transporter shall, before such transfer and movement of goods, update the details of conveyance in the e-way bill on the common portal in Part B of EWB-01.

Provided that where the goods are transported for a distance of upto fifty kilometers within the State or territory from the place of business of the transporter finally to the place of business of the consignee, the sol the conveyance may not be updated in the e-way bill

The consignor or the recipient, who has furnished the information in Part A of FORMGST EWB-01, or the storter, may assign the e-way bill number to another registered orenrolled transporter for updating the smaller in Part B of FORM GST EWB-01 for further movement of the consignment:

Provided that after the details of the conveyance have been updated by the transporter in Part B of GST EWB-01, the consignor or recipient, as the case may be, who has furnished the information in Part FORM GST EWB-01 shall not be allowed to assign the e-way bill number to another transporter.

After e-way bill has been generated in accordance with the provisions of sub-rule (1), where multiple symmets are intended to be transported in one conveyance, the transporter may indicate the senal number bills generated in respect of each such consignment electronically on the common portal and a solitated e-way bill in FORMGST EWB-02 maybe generated by him on the said common portal prior to the ment of goods.

Where the consignor or the consignee has not generated the e-way bill in FORM GST EWB-01 and the state of the consignment value of goods carried in the conveyance is more than fifty thousand rupees, the state, except in case of transportation of goods by railways, air and vessel, shall, in respect of inter-State by generate the e-way bill in FORM GSTEWB-01 on the basis of invoice or bill of supply or delivery challan, the tase may be, and may also generate a consolidated e-way bill in FORM GST EWB-02 on the common approx to the movement of goods:

Provided that where the goods to be transported are supplied through an e-commerce operator or a agency, the information in Part A of FORM GST EWB-01 may be furnished by such e-commerce agency.

The information furnished in Part A of FORM GST EWB-01 shall be made available to the registered supplier a feature mon portal who may utilize the same for furnishing the details in FORM GSTR-1:

Provided that when the information has been furnished by an unregistered supplier or an unregistered specific in FORM GST EWB-01, he shall be informed electronically, if the mobile number or the e-mail is stable.

Where an e-way bill has been generated under this rule, but goods are either not transported or are not assorted as per the details furnished in the e-way bill, the e-way bill may be cancelled electronically on the proportion to the e-way bill:

Provided that an e-way bill cannot be cancelled if it has been verified in transit in accordance with the prisons of rule 138B:

Provided further that the unique number generated under sub-rule (1) shall be valid for a period of the days for updation of Part B of FORM GST EWB-01.

An e-way bill or a consolidated e-way bill generated under this rule shall be valid for the period as settored in column (3) of the Table below from the relevant date, for the distance, within the country, the goods to be transported, as mentioned in column (2) of the said Table:-

No.	Distance	Validity period
(1)	(2)	(3)
	Upto 100 km.	One day in cases other than Over Dimensional Cargo
	For every 100 km, or part thereof thereafter	One additional day other than Over
	Upto 20 km	One day in case of Over Dimensional
	For every 20 km, or part thereof thereafter	One additional day in case of Over Dimensional Cargo:

Provided that the Commissioner may, on the recommendations of the Council, by notification, extend training period of an e-way bill for certain categories of goods as may be specified therein

Provided further that where, under circumstances of an exceptional nature, including trans-shipment, soots cannot be transported within the validity period of the e-way bill, the transporter may extend the

period after updating the details in Part B of FORM GST EWB-01, if required.

1.—For the purposes of this rule, the "relevant date" shall mean the date on which the e-way bill then generated and the period of validity shall be counted from the time at which the e-way bill has been teen generated and each day shall be counted as the period expiring at midnight of the day immediately following water of generation of e-way bill.

2.— For the purposes of this rule, the expression "Over Dimensional Cargo" shall mean a cargo as a single indivisible unit and which exceeds the dimensional limits prescribed in rule 93 of the Central Vehicle Rules, 1989, made under the Motor Vehicles Act, 1988 (59 of 1988).

The details of the e-way bill generated under this rule shall be made available to the-

(a) supplier, if registered, where the information in Part A of FORM GST EWB-01 has been furnished by the recipient or the transporter, or

recipient, if registered, where the information in Part A of FORM GST EWB-01 has been furnished by the supplier or the transporter, on the common portal, and the supplier or the recipient, as the case may be, shall communicate his acceptance or rejection of the consignment covered by the e-way bill

Where the person to whom the information specified in sub-rule (11) has been made available does not minicate his acceptance or rejection within seventy two hours of the details being made available to him on common portal, or the time of delivery of goods whichever is earlier, it shall be deemed that he has mented the said details.

The e-way bill generated under this rule or under rule 138 of the Goods and Services Tax Rules of any er Union territory shall be valid in every State and Union territory.

Whithithstanding anything contained in this rule, no e-way bill is required to be generated-

where the goods being transported are specified in Annexure;

b) where the goods are being transported by a non-motorised conveyance;

(c) where the goods are being transported from the customs port, airport, air cargo complex and land customs station to an inland container depot or a container freight station for clearance by Customs;

In respect of movement of such goods and within such areas in the State and for values not exceeding such amount as the Commissioner of State Tax, in consultation with the Principal Chief Commissioner/Chief Commissioner of Central Tax, may, subject to conditions that may be specified, notify.

(e) where the goods, other than de-oiled cake, being transported, are specified in the Schedule appended to SRO notification No. SRO-GST-02 dated the 08th July, 2017 issued by Finance Department Government of Jammu and Kashmir as amended from time to time,

where the goods being transported are alcoholic liquor for human consumption, petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas or aviation turbine fuel;

(g) where the supply of goods being transported is treated as no supply under Schedule III of the Act;

(i) where the goods are being transported-

(i) under customs bond from an inland container depot or a container freight station to a customs port, airport, air cargo complex and land customs station, or from one customs station or customs port to another customs station or customs port, or

(ii) under customs supervision or under customs seal;

there the goods being transported are transit cargo from or to Nepal or Bhutan;

where the goods being transported are exempt from tax under SRO notification No. SRO-GST-07 dated 08th July 2017 issued by Finance Department Government of Jammu and Kashmir as amended from time to time and SRO notification No. SRO-GST-08 (Rate) dated the 21st September, 2017 issued by Finance Department Government of Jammu and Kashmir as amended from time to time.

(i) any movement of goods caused by defence formation under Ministry of defence as a consignor or consignee;

- where the consignor of goods is the Central Government, Government of any State or a local authority for transport of goods by rail;
- (a) where empty cargo containers are being transported, and
- where the goods are being transported upto a distance of twenty kilometers from the place of the business of the consignor to a weighbridge for weighment or from the weighbridge back to the place of the business of the said consignor subject to the condition that the movement of goods is accompanied by a delivery challan issued in accordance with rule 55.

and assignment of e-way bill shall be made through SMS to the supplier, recipient and the transporter, as the case may be.

#### **ANNEXURE**

#### [(See rule 138 (14)]

S. No.	Description of Goods
(1)	(2)
1.	Liquefied petroleum gas for supply to household and non domestic exempted category (NDEC) customers
2	Kerosene oil sold under PDS
3.	Postal baggage transported by Department of Posts
4	Natural or cultured pearls and precious or semi-precious stones, precious metals and metals clad with precious metal (Chapter 71)
5.	Jewellery, goldsmiths' and silversmiths' wares and other articles (Chapter 71)
6.	Currency
7.	Used personal and household effects
8.	Coral, unworked (0508) and worked coral (9601)";

fr rule 138A, the following rule shall be substituted, namely:-

Documents and devices to be carried by a person-in-charge of a conveyance.-(1) The person

(a) the invoice or bill of supply or delivery challan, as the case may be; and

- (b) a copy of the e-way bill in physical form or the e-way bill number in electronic form or mapped to a Radio Frequency Identification Device embedded on to the conveyance in such manner as may be notified by the Commissioner Provided that nothing contained in clause (b) of this sub-rule shall apply in case of movement of goods by rail or by air or vessel.
  - (2) A registered person may obtain an Invoice Reference Number from the common portal by uploading, on the said portal, a tax invoice issued by him in FORM GST INV-1 and produce the same for verification by the proper officer in lieu of the tax invoice and such number shall be valid for a period of thirty days from the date of uploading.
  - (3) Where the registered person uploads the invoice under sub-rule (2), the information in Part A of FORM GST EWB-01 shall be auto-populated by the common portal on the basis of the information furnished in FORM GST INV-1

- (4) The Commissioner may, by notification, require a class of transporters to obtain a unique Radio Frequency Identification Device and get the said device embedded on to the conveyance and map the eway bill to the Radio Frequency Identification Device prior to the movement of goods.
- (5) Notwithstanding anything contained in clause (b) of sub-rule (1), where circumstances so warrant, the Commissioner may, by notification, require the person-in-charge of the conveyance to carry the following documents instead of the e-way bill
- (a) tax invoice or bill of supply or bill of entry; or
- (b) a delivery challan, where the goods are transported for reasons other than by way of supply.";

Iterale 138B, the following rule shall be substituted, namely:-

Verification of documents and conveyances.- (1) The Commissioner or an officer empowered by him the behalf may authorize the proper officer to intercept any conveyance to verify the e-way bill in physical or some form for all inter-State and intra-State movement of goods.

The Commissioner shall get Radio Frequency Identification Device readers installed at places where the election of movement of goods is required to be carried out and verification of movement of vehicles shall be through such device readers where the e-way bill has been mapped with the said device.

The physical verification of conveyances shall be carried out by the proper officer as authorised by the proper officer empowered by him in this behalf:

Provided that on receipt of specific information on evasion of tax, physical verification of a specific energine can also be carried out by any other officer after obtaining necessary approval of the Commissioner anoticer authorised by him in this behalf.";

Attracte 138C, the following rule shall be substituted, namely:-

Inspection and verification of goods,- (1) A summary report of every inspection of goods in transit tal be recorded online by the proper officer in Part A of FORM GST EWB-03 within twenty four hours of specion and the final report in Part B of FORM GST EWB-03 shall be recorded within three days of such section.

Where the physical verification of goods being transported on any conveyance has been done during transit and place within the State or Union territory or in any other State or Union territory, no further physical existing of the said conveyance shall be carried out again in the State or Union territory, unless a specific function relating to evasion of tax is made available subsequently.";

hru'e 138D, the following rule shall be substituted, namely:-

Facility for uploading information regarding detention of vehicle.-Where a vehicle has been supplied and detained for a period exceeding thirty minutes, the transporter may upload the said information in RRW GST EWB-04 on the common portal."

for FORM GST EWB-01, FORM GST EWB-02, FORM GST EWB-03, FORM GST EWB-04 and FORM GST WB-04 and FORM GST WB-04 and FORM GST WB-04 and FORM GST WB-05, the following forms shall be substituted, namely:-

#### "FORM GST EWB-01 (See rule 138) E-Way Bill

E-Way Bill No. E-Way Bill date Generator Valid from

Valid until

PART-A		
A.1	GSTIN of Supplier	
A.2	Place of Dispatch	
A.3	GSTIN of Recipient	
A.4	Place of Delivery	
A.5	Document Number	
A 6	Document Date	
A.7	Value of Goods	
A.8	HSN Code	
A.9	Reason for Transportation	
PART-B		
B.1	Vehicle Number for Road	
B.2	Transport Document Number/Defence Vehicle No./ Temporary Vehicle Registration No./Nepal or Bhutan Vehicle Registration No.	

1 HSN Code in column A 8 shall be indicated at minimum two digit level for taxpayers having annual turnover upto five crore rupees in the preceding financial year and at four digit level for taxpayers having annual turnover above five crore rupees in the preceding financial year.

2 Document Number may be of Tax Invoice, Bill of Supply, Delivery Challan or Bill of Entry.

1 Transport Document number indicates Goods Receipt Number or Railway Receipt Number or Forwarding Note number or Parcel way bill number issued by railways or Airway Bill Number or Bill of Lading Number.

Place of Delivery shall indicate the PIN Code of place of delivery.

Place of dispatch shall indicate the PIN Code of place of dispatch.

Where the supplier or the recipient is not registered, then the letters "URP" are to be filled-in in column A1 or, as the case may be, A.3.

7 Reason for Transportation shall be chosen from one of the following:-

Code	Description	
1	Supply	
2	Export or Import	

letes:

3	Job Work
4	SKD or CKD
5	Recipient not known
6	Line Sales
7	Sales Return
8	Exhibition or fairs
9	For own use
10	Others

FORM GST EWB-02 (See rule 138) Consolidated E-Way Bill

Consolidated E-Way Bill No.	:
Consolidated E-Way Bill Date	
Severator Vehicle Number	:
Amber of E-Way Bills	
E-Way Bill Number	

### FORM GST EWB-03

(See rule138C)

Verification Report

PatA	
Tame of the Officer	
Page of inspection	
Tre of inspection	
alice Number	
E Nay Bill Number	
Entry date	
Invoice or Bill of Supply or Delivery Challan or Bill Etry Number	

e of person in-charge of vehicle	
arption of goods	
cared quantity of goods	
value of goods	
description of the discrepancy	
eter goods were detained?	
date and time of release of vehicle	
vi8	
al quantity of goods	
ad value of the Goods	
payable	
Integrated tax	
Central tax	
State or Union territory tax	
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naity payable	
Integrated tax	
Central tax	
State or Union territory tax	
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als of Notice	
Date	
Number	
Summary of findings	
1	

#### FORM GST EWB-04 (See rule138D) Report of detention

E-Way Bill Number	
Approximate Location of detention	
Period of detention	
Name of Officer in-charge	(if known)
Date	
Time	

#### FORM GST INV – 1 (See rule 138A) Generation of Invoice Reference Number

		Deter
		Date:
als of Supplier		
TIN		
gal Name		
dename, if any		
tress		
tal No. of Invoice		
e of Invoice		
	Details of Recipient (Billed to)	Details of Consignee (Shipped to)
IN or UIN, if available		
ne ne		
7555		
(name and code)		
e of supply —		
B to B su	pply	
B to C su		

Attracts Rev	reise o	Trange .	
Attracts TCS	S	GSTIN of operator	
Attracts TDS	S	GSTIN of TDS Authority	75
Export			
Supplies ma	de to S	SEZ	
Deemed exp	port		

40	Descript ion of Goods	HS N	Qt y.	Un it	Pri ce (pe r	Tot al val	Discou nt, if any	Taxa ble	Cent	ral	State Unio territ tax	n		Integrate d tax		;
Column Co	GOOS				unit )	ue	ully	value	Rat e	Am t.	Rat e	Am t.	Rat e	Am t.	Rat e	Am t.
_	Freight															
Ī	Packing and Forwarding Charges etc.															
	Invoice Va	alue (I	n figu	re)												
世	Invoice V	alue (I	n Wo	rds)												

Signature Name of the Signatory Designation or Status";

with effect from the date of publication of this notification in the Central Gazette, in FORM GST RFD-01, for DECLARATION[second proviso to section 54(3)], the following shall be substituted, namely -

## "DECLARATION [second proviso to section 54(3)]

hereby declare that the goods exported are not subject to any export duty. I also declare that I have not availed any drawback of central excise duty/service tax/state taxon goods or services or both and that I have not claimed refund of the integrated tax paid on supplies in respect of which refund is claimed.

Sonature

Name -

Designation / Status",

effect from the date of publication of this notification in the Central Gazette, in FORM GST RFD-01A, for DECLARATION[second proviso to section 54(3)], the following shall be substituted, namely.-

"DECLARATION [second proviso to section 54(3)] hereby declare that the goods exported are not subject to any export duty. I also declare that I have not

analed any drawback of central excise duty/service tax/state taxon goods or services or both and that I have at claimed refund of the integrated tax paid on supplies in respect of which refund is claimed. Signature Name -Designation / Status".

Notification shall come into force on the date of publication of corresponding amendment of Central Goods Services Tax (Amendment) Rules, 2018 in the Central Gazette.

By order of the Government of Jammu and Kashmir.

Sd/-(Navin K. Choudhary), IAS Principal Secretary to Government, Finance Department.

### ET/Estt/GST/119/2017-II

Dated: 27 - 03 - 2018.

Secretary, GST Council, New Delhi.

All Financial Commissioners 2.

- Principal Resident Commissioner, J&K government, New Delhi 3.
- Principal Secretary to Hon'ble Governor.
- All Principal Secretaries to Government.
- Principal Secretary to Hon'ble Chief Minister.
- All Commissioner/Secretaries to Government.
- 8. Divisional Commissioner, Jammu/Kashmir.
- Excise Commissioner, J&K, Srinagar
- Commissioner, Commercial Taxes, J&K Srinagar, 10.
- Additional Commissioner, Commercial Taxes (Adm) Jammu/Kashmir. 11.
- 12 Additional Commissioner, Commercial Taxes Tax Planning, J&K.
- 13. Pvt. Secretary to Hon'ble Finance Minister.
- Pvt. Secretary to Hon'ble Minister of State for Finance.
- 15 President Kashmir Chamber of Commerce & Industry, Kashmir.
- President Federation of Industry, Kashmir
- 17. President Chamber of Commerce & Industry, Jammu.
- 18. President Industries Association Bari Brahmana/Samba
- 19. President Tax Bar Association, Jammu/Srinagar.
- 20. General Manager, Government Press Jammu/Kashmir.
- Private Secretary to Principal Secretary to Government, Finance Department. 21.
- Government Order file/Stock file/Incharge website.

(Ghulam Dastgeer Alam)

Under Secretary to the Government Finance Department